

(c). The answer to the part (a) of the question is in the affirmative:

Based on information received from time to time C.B.I. and Enforcement Directorate, after making necessary enquiries have in appropriate cases, initiated proceedings under the Law. C.B.I. in all initiated five cases in the courts of Law against this group for violations of different Sections of I.P.C., Essential Commodities Act, prevention of corruption Act. These cases are pending before the courts at different stages.

Enforcement Directorate also initiated adjudication proceedings by issuing 22 show cause notices so far to the concerns in this group and the persons connected therewith. Twelve cases have already been adjudicated while ten are pending adjudication. Some enquiries are also in progress. Information regarding cases if any under Customs Act and Income Tax Act is being collected and will be laid on the Table of the House.

In case the Hon'ble Member specifies the complaints in respect of which the information is desired by him, the details can be collected and furnished.

Standardisation of Consumer Goods and toilet Goods

3781. SHRI M. ARUNACHALAM: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether any steps have been taken by Government for standardisation of consumer goods in general and toilet goods in particular;

(b) whether any action is proposed to be taken to prevent the tooth paste manufacturers from filling the tubes with air to an extent of 1/3; and

(c) if so, whether any criminal action will be mooted to prosecute such kind of public cheating?

**THE MINISTER OF STATE IN
THE MINISTRY OF COMMERCE**

AND CIVIL SUPPLIES AND CO-OPERATION (SHRI KRISHNA KUMAR GOYAL): (a) The Indian Standards Institution have so far brought out over 700 standards covering various consumer goods and toilet goods. The ISI standards are voluntary instruments.

(b) and (c). The ISI Standard No. IS 6356-1971 for tooth paste does not prescribe the packed weight of tooth paste. The Standards of Weights and Measures (Packaged Commodities) Rules, 1977 require declaration of the weight on the package and the Rules specify the tolerance permissible for errors in weights. Violation of these would attract the penal provisions of the Rules.

Bank Robberies

3782. SHRI K. RAMAMURTHY: Will the Minister of FINANCE be pleased to state:

(a) what is the total number of Bank robberies in the Nationalised banks from March 1977 to May 1978 and please give state-wise figures;

(b) how many cases are foisted and dropped;

(c) the total amount involved in these robberies; and

(d) is there any organised gang involved in these robberies?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) and (c). Information is being collected and will be laid on the Table of the House.

(b) and (d). Since robbery, like all criminal offences, is a law and order subject and therefore within the purview of the State Governments. Central Government have no information as to how many of these cases are "foisted and dropped" or whether there is any organized gang involved in these robberies.